

DEMAND No. 146—CAPITAL OUTLAY ON ROADS

"That a sum not exceeding Rs. 6,04,17,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1958, in respect of 'Capital Outlay on Roads'".

DEMAND No. 147—OTHER CAPITAL OUTLAY OF THE MINISTRY OF TRANSPORT

"That a sum not exceeding Rs. 1,47,08,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1958, in respect of 'Other Capital Outlay of the Ministry of Transport'".

DEMAND No. 148—DELHI CAPITAL OUTLAY

"That a sum not exceeding Rs. 3,05,50,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1958, in respect of 'Delhi Capital Outlay'".

DEMAND No. 149—CAPITAL OUTLAY ON BUILDINGS

"That a sum not exceeding Rs. 1,91,13,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1958, in respect of 'Capital Outlay on Buildings'".

DEMAND No. 150—OTHER CAPITAL OUTLAY OF THE MINISTRY OF WORKS, HOUSING AND SUPPLY

"That a sum not exceeding Rs. 89,90,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1958, in respect of 'Other Capital Outlay of the Ministry of Works, Housing and Supply'".

DEMAND No. 151—CAPITAL OUTLAY OF THE DEPARTMENT OF ATOMIC ENERGY

"That a sum not exceeding Rs. 3,75,00,000 be granted to the President, on account, for or towards defraying the charges during the year ending on the 31st day of March, 1958, in respect of 'Capital Outlay of the Department of Atomic Energy'".

APPROPRIATION (VOTE ON ACCOUNT) BILL, 1957*

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): I beg to move for leave to introduced a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1957-58.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the service of a part of the financial year 1957-58."

The motion was adopted.

Shri T. T. Krishnamachari: I introduce** the Bill.

FINANCE BILL, 1957

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): I beg to move:†

"That the Bill to continue for the financial year 1957-58 the existing rates of income-tax and super-tax, other than super-tax on companies for which provision is made in section 8 of the Finance (No. 3) Act, 1956, and the existing additional duties of customs and excise, and to provide for the continuance of certain commitments under the General

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**Introduced with the recommendation of the President.

†Moved with the recommendation of the President.